

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/s SDF INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SDF INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	19/04/1990
3.	Authority under which corporate debtor is incorporated / registered	ROC Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L15511KL1990PLC005674
5.	Address of the registered office and principal office (if any) of corporate debtor	SDF House, Panchayath Door No 13/610, Xanadu No.7, Sarayu Nagar, Chandranagar P.O., Palakkad, Palakkad, Kerala, India, 678007
6.	Insolvency commencement date in respect of corporate debtor	Order Dated 04.04.2025 04.04.2025 (date of receipt of order)
7.	Estimated date of closure of insolvency resolution process	01.10.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ramachandran Thekkumkat Madathil IBBI/IPA-002/IP-N01071/2021 2022/13715
9.	Address and e-mail of the interim resolution professional, as registered with the Board	24-53/2, Flat B, Inscape Illam ,Ragamaligapuram, Kottappuram ,Near Kottappuram Railway Gate ,Thrissur, Kerala, 680004 E-mail:-iamramantm@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	24-53/2, Flat B, Inscape Illam ,Ragamaligapuram, Kottappuram ,Near Kottappuram Railway Gate ,Thrissur, Kerala, 680004 E-mail:- sdfindustriescirp@gmail.com
11.	Last date for submission of claims	19.04.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the Class(es) Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s SDF INDUSTRIES LIMITED Vide CP(IBC)/21/KOB/2024 Dated on 04.04.2025



The creditors of M/s **SDF INDUSTRIES LIMITED**, are hereby called upon to submit their claims with proof on or before **19.04.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [**NIL**] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : CS & IP Ramachandran TM



IBBI/IPA-002/IP-N01071/2021 2022/13715

Date and Place:

: 05.04.2025 , Thrissur



No change in cash management guidelines for Q1 FY26: FinMin

Shishir Sinha
New Delhi

To accelerate expenditure right from the beginning of the financial year, the Finance Ministry has indicated that liberal cash management guidelines with exchequer control-based expenditure management will continue for the April-June quarter (Q1) of fiscal year 2025-26 (FY26).

"We do not see any change in the cash management guidelines. Also, liquidity is not an issue," a senior Finance Minister official told *businessline*. As per the cash management guidelines, 56 ministries and departments are required to make monthly or quarterly expenditure plans. Generally, they are permitted to spend up to 25 per cent of Budget Estimates (BE) in each of the

first three quarters (April-June, July-September and October-December). For the fourth quarter (January-March), the cap is 33 per cent, with an additional limit of 15 per cent for the last month. These limits are to ensure cash flow and even spreading of expenditure in 12 months.

FOR ROBUST SPENDING
According to the official quoted above, the cash management guidelines-cum-exchequer control-based expenditure measures issued in September last year are expected to continue during the first quarter of the current fiscal. Last September, the Finance Ministry said that, in order to provide requisite operational flexibility to execute the budget, stipulations applicable to big releases (₹500 crore or more) for all items of expenditure in

the current fiscal will be relaxed. This relaxation would be subject to compliance of guidelines of the SNA (Single Nodal Agency)/CAN (Central Nodal Agency) and of MEP (Monthly Expenditure Plan) and QEP (Quarterly Expenditure Plan).

Continuation of liberal guidelines is critical, as despite lowering the capital expenditure (capex) estimates for FY25, the actual may fall short. The BE for capex during FY25 was ₹11.11 lakh crore, which was revised to

₹10.18 lakh crore. Now, during 11 months, it was ₹8.11 lakh crore, which means such a head needs to expand by 44 per cent year-on-year or ₹2.1 lakh crore in March 2025 to meet the FY25 RE, which is appears to be real challenging.

PUBLIC SPENDING PUSH
At the same time, the government aims to give a big push to public expenditure to achieve higher growth for which the capex for FY26 has been estimated at ₹11.21 lakh

crore, 10 per cent higher than the RE of FY25.

The current fiscal is not expected to face barriers to spending like the last fiscal. Finance Minister Nirmala Sitharaman recently said that the FY25 capex was influenced by several factors: the model code of conduct during the general elections, extreme weather events and a lower-than-expected spending by the States and certain Central agencies. Clearly, the revisions were not due to fiscal constraints, she noted.

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FORM A - PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/S SDF INDUSTRIES LIMITED RELEVANT PARTICULARS)	
1. Name of corporate debtor	SDF INDUSTRIES LIMITED
2. Date of incorporation of corporate debtor	19/04/1990
3. Authority under which corporate debtor is incorporated / registered	ROC Ernakulam
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L15511K1.1990PLC005674
5. Address of the registered office and principal office (if any) of corporate debtor	SDF House, Panchayath Door No 13/610, Xanadu No. 7, Sarayu Nagar, Chandranagar P.O., Palakkad, Kerala, India, 678007
6. Insolvency commencement date in respect of corporate debtor	Order Dated 04.04.2025 04.04.2025 (date of receipt of order)
7. Estimated date of closure of insolvency resolution process	01.10.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ramachandran Thekkumkatt Madathil, IBI/PIA-002/PI-NO1071/2021/2022/13715
9. Address and e-mail of the interim resolution professional, as registered with the Board	24-53/2, Flat B, Inscape Iliam, Ragamallapuram, Kottapuram, Near Kottapuram Railway Gate, Thrissur, Kerala, 680004. E-mail: iamramantn@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	24-53/2, Flat B, Inscape Iliam, Ragamallapuram, Kottapuram, Near Kottapuram Railway Gate, Thrissur, Kerala, 680004. E-mail: sdfindustriescorp@gmail.com
11. Last date for submission of claims	19.04.2025
12. Classes of creditors (a) if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the Class(es) Nil
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s SDF INDUSTRIES LIMITED vide CP(IB)21/KOJ/2024 Dated on 04.04.2025

The creditors of M/s SDF INDUSTRIES LIMITED, are hereby called upon to submit their claims with proof or before 19.04.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NIL] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: CS/1 IP Ramachandran
Date and Place: 05.04.2025, Thrissur IBI/PIA-002/PI-NO1071/2021-2022/13715

PUNJAB NATIONAL BANK
CIRCLE SASTRA CENTRE, PNB HOUSE, MARKET ROAD, ERNAKULAM, PH: 0484-2350477, E-mail: cs4459@pnb.co.in

POSSESSION NOTICE (Common Possession notice for immovable properties)

Whereas The undersigned being the authorized officer of the Punjab National Bank under the securitization and reconstruction of financial assets and enforcement of security interest act 2002, and in exercise of powers conferred under section 13 read with the security interest (enforcement) rules, 2002, issued demand notices on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s).

The borrower having failed to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of act read with rule 8 of the security interest enforcement rules, 2002 on this 03rd Day of the year April 2025.

The borrower/s in particular and public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of Punjab National Bank for the amounts and interest thereon. The borrower/s/guarantor/mortgagor's attention is invited to provisions of subsection (8) of section 13 of the act in respect of time available to redeem the secured assets.

Name of the Branch	Name of the Borrower/Mortgagor	Description of the property mortgaged	Date of Demand Notice	Amount outstanding on the date of Demand Notice
BO Ernakulam, Thrissur	Mr. Sajeve Kumar T V & Smt. Sreeja Gopalakrishnan, Thuyakkath House, Pulimughal Road, Thrikkakara, Ernakulam-682022	All that part and parcel of property consisting of 01.79 Acres of land and building comprised in Sy.No. 729/2/3 (Re.Sy.No.598/9 in Block No.5) of Thrikkakara North Village, Kanyanur Taluk, Ernakulam District in the name of Sajeve Kumar. Boundaries: North: Property of Gangadhara Balakrishnan; South: Balance property & Vazhi; East: Property of Subdramma; West: Property of Premachandran.	15.01.2025 Date of Possession Notice affixed 03.04.2025	Rs. 29,47,337.13 (Rupees Twenty nine lakhs forty seven thousand three hundred thirty seven and thirteen paise only)

Place: Ernakulam, Date: 03.04.2025 (Sd/-) Chief Manager, Authorised Officer, Punjab National Bank

PUNJAB NATIONAL BANK
CIRCLE SASTRA CENTRE, PNB House, Market Road, Ernakulam-682011, Ph: 0484-2350477, Email: cs4459@pnb.co.in

POSSESSION NOTICE (For Immovable Property)

Whereas The undersigned being the authorized officer of the Punjab National Bank under the securitization and reconstruction of financial assets and enforcement of security interest act 2002, and in exercise of powers conferred under section 13 read with the security interest (enforcement) rules, 2002, issued demand notices on the dates mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s).

The borrower having failed to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of act read with rule 8 of the security interest enforcement rules, 2002 on this 03rd Day of the year April 2025.

The borrower/s in particular and public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of Punjab National Bank for the amounts and interest thereon. The borrower/s/guarantor/mortgagor's attention is invited to provisions of subsection (8) of section 13 of the act in respect of time available to redeem the secured assets.

Name of the Branch	Name of the Borrower/Mortgagor	Description of the Property Mortgaged	Date of Demand Notice	Amount outstanding on the date of demand notice
BO Chavakkal, Thrissur	Mr. Kunjilohammed & Mrs. Hairunnisa, Kaledakkayil House, Baby Road, Thiruvathira P.O, Chavakkad, Thrissur-680515.	All that part and parcel of property consisting of 3.80 Acres of land with residential building in Re.Sy.No.38/9 in Manathala Village, Thiruvathira Desam, Chavakkal Taluk, Thrissur District. Boundaries: North: 8 feet common way. South: Pamba of Naser. East: Pramba of Muhammedali. East: Remaining Pamba. West: Pamba of Kabser.	14.01.2025 Date of affixture of possession notice 03.04.2025	Rs. 20,68,315.19 (Rupees Twenty lakh sixty eight thousand three hundred fifteen and paise nineteen only)
BO Chavakkal, Thrissur	Mr. Saleem P M, S/o Moidu, Pallath House, Edakkazhiyoor, Chavakkad, Thrissur-680515 and Mrs. Aysha Saleem, W/o Saleem P M, Pallath House, Edakkazhiyoor, Chavakkad, Thrissur-680515.	All that part and parcel of property having an extent of 3.54 Acres of land along with residential building in Re.Sy.No.130/14 situated at Edakkazhiyoor Village, Chavakkal Taluk, Andathode Sub District, Thrissur District belongs to Mr. Saleem P M. Boundaries: North: 3 feet way, 10.15 feet way. South: Pramba of Muhammedali. East: Remaining Pamba. West: Pamba of Kabser.	15.01.2025 Date of affixture of possession notice 03.04.2025	Rs. 53,04,035.80 (Rupees Fifty three lakh four thousand thirty five and paise eighty only)

Place: Ernakulam, Date: 03.04.2025 (Sd/-) CHIEF MANAGER, Authorised Officer, Punjab National Bank

Regional Office, Thiruvananthapuram
3rd Floor, YWCA Buildings, Statue, Spencer Jn., Thiruvananthapuram, Kerala - 695 001 CIN: L65191KL1929PLC001017, Ph: 0471-2469584, 2469558, 2579558 | e-mail: ro1007@sib.co.in

POSSESSION NOTICE (See Rule 8 (1) (For Movable / Immovable Properties))

Whereas, the undersigned being the authorized officer of The South Indian Bank Ltd. under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act) and in exercise of powers conferred under section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as Rules), issued demand notices on the dates mentioned against each account calling upon the borrowers/Co-borrowers/guarantors of The South Indian Bank Ltd. of VARIOUS BRANCHES whose details are given under mentioned in the notice plus future interest and costs and other expenses thereon to repay the amount due within 60 days from the date of receipt of the said notices. The borrowers/guarantors having failed to repay the entire amount, notice is hereby given to the borrowers/guarantors and the public in general that the undersigned has taken possession of the properties (immovable) described herein below in exercise of the powers conferred on him under Section 13 (14) of the said Act read with Rule 8 of the said Rules.

BRANCH: PALLIMUKKU	Name & address of the Borrowers/ Co-borrowers/ Guarantors/Legal Heirs	Demand Notice Date & Amount	Date of Possession
	Legal Heirs of Late. Thulasiasharan Nair B (1) Mrs. Bindu T Nair, W/o. Late Thulasiasharan Nair, (2) Mr. Adithyan, S/o. Late Thulasiasharan Nair, (3) Mrs. Anjana, D/o. Late Thulasiasharan Nair all residing at Angam, Kurumala Chery, Mukhathala P.O., Thrivikoolam, Kollam, Kerala- 691377	Dt. 22-01-2025 Rs. 18,92,465.18 (as on 21.01.2025)	02-04-2025
	AMOUNT TO REPAY: Rs. 20,84,542.18 (Rupees Twenty Lakh Eighty Four Thousand Five Hundred Forty Two and Paise Eighteen Only) together with further interest and costs thereon.		
	DESCRIPTION OF IMMOVABLE PROPERTY : All that part and parcel of land measuring 2.83 Acres (7 Cents) along with building and all other constructions, improvements, easementary rights existing and appurtenant thereon situated in Sy.No. 3553/2 Re.Sy.No. 9047 within Block No. 23 of Thrivikoolam Village, Kollam Taluk, Kollam District and owned by Late Thulasiasharan Nair B (now deceased and represented by his legal heirs and co-borrowers mentioned in the notice plus future interest and costs and other expenses thereon. The property is bounded as follows: North: Kannaalloor and BOUNDED on (as per Location Map No 123/16 issued by Village Officer, Thrivikoolam); North: Road, South: Property of Radhamaanas, East: Property of Mohan Pott, West: Property of Mohan		
	BRANCH: YEROOR (1) Mr. Suresh Kesavan Nair, (2) Mrs. Karuna T, both residing at Mangalathu Puthen Veedu, Yeroor P.O., Kollam, Kerala 691312	Demand Notice Date & Amount Dt. 04-06-2024 Rs. 13,36,798.30 (as on 03-06-2024)	02-04-2025
	AMOUNT TO REPAY: Rs. 12,50,204.30 (Rupees Twelve Lakh Fifty Thousand Two Hundred Fourteen Paise Thirty Only) together with further interest and costs thereon.		
	DESCRIPTION OF IMMOVABLE PROPERTY : All that part and parcel of land measuring 4.05 Acres (10 Cents) along with building and all other constructions, improvements, easementary rights existing and appurtenant thereon situated in Sy.No. 7451/26/1, of Thinkarkulam Village, Punalathu Taluk, Kollam District and owned by Mr. Suresh Kesavan Nair and Mrs. Karuna T, mortgaged in Settlement Deed No. 586/2014 dt. 22-09-2014 of Sub Registrar Office -Kulathupuzha and bounded on (as per location sketch No 1222/16 dt 14/10/2016 issued by Village Officer, Thinkarkulam); North: Property of Anar, East: Property of Anar, South: Panchayath Road, West: Property of Thulasi Amman		
	BRANCH: PIRAVATHUR (1) Mrs. Habeeba Bevi, Nedumurpall Puthen Veedu, Chembanaruvu P.O., Chembanaruvu, Kollam, Kerala 696996 (2) Mrs. Thankamma Bevi, Thankamma Bevi, Chembanaruvu P.O., Chembanaruvu, Kollam, Kerala 696996 (3) Mr. Rasheed A, Nedumurpall Puthen Veedu, Chembanaruvu P.O., Chembanaruvu, Piravathur, Kollam, Kerala 696996	Demand Notice Date & Amount Dt. 03-08-2024 Rs. 4,32,189.35 (as on 02-08-2024)	02-04-2025
	AMOUNT TO REPAY: Rs. 4,32,277.85 (Rupees Four Lakh Thirty Two Thousand Two Hundred Seventy Seven and Paise Eighty Five Only) together with further interest and costs thereon		
	DESCRIPTION OF IMMOVABLE PROPERTY : All that part and parcel of land measuring to 12.14 Acres (30 Cents) and all other construction, improvements, easementary rights existing and appurtenant thereon situated in Sy.No.872/1 of Piravathur Village, Piravathur Taluk, Kollam District and owned by Mrs. Habeeba Bevi, mortgaged in Settlement Deed No. 2387/2005 dt. 29-05-2001 of Sub Registrar Office - Kannaalloor and BOUNDED on (as per Location Map No 123/16 issued by Village Officer, Thrivikoolam); North: Road, South: Property of Radhamaanas, East: Property of Mohan Pott, West: Property of Mohan		
	BRANCH: VARKALA (1) Mrs. Sameena Saheen, A J Land, Chikako, Varkala, Thiruvananthapuram, Kerala 695141, Also at Nani Cottage, Chikako, Varkala P.O., Kerala 695141, (2) Mr. Sameena M J Land, Chikako, Varkala, Thiruvananthapuram, Kerala 695141	Demand Notice Date & Amount Dt. 17-12-2024 Rs. 25,59,515.95 (as on 16-12-2024)	02.04.2025
	AMOUNT TO REPAY: Rs. 25,59,515.95 (Rupees Twenty Five Lakh Ninety Five Thousand Five Hundred Seventy Seven and Paise Fifty Six Only) together with further interest and costs thereon		
	DESCRIPTION OF IMMOVABLE PROPERTY : All that part and parcel of land measuring 2.84 Acres (7 Cents) along with building and all other constructions, improvements, easementary rights existing and appurtenant thereon situated in Old Sy No 2881A, Re Sy No 4342/14-1 within Block No. 49 of Parassavali Village, Neyyattinkara Taluk, Thiruvananthapuram District and owned by Mr. Vinod R S and Mrs. Suni R, more fully described in Sale Deed No.1310/2014 dated 29-09-2014 of Sub Registrar Office Parassavali and bounded on (as per Location Sketch dt. 23-03-2015, issued by Village Officer, Parassavali); North: Property of Sajith Kumar, East: Thadani and Property of Sivanthi, South: Property of Harjan Sagar, West: Property of Sivanthi (S.No.1) Immoveable property is also secured to CCL, facility extended in the name of Mrs New Sona Agencies)		
	BRANCH: PARASSALA (1) Mrs. Vinod R S, (2) Mrs. Suni R, both residing at Prakkathari Puthen Veedu, Idichakkalappamodu, Parassavali, Parassala P.O., Thiruvananthapuram, Kerala - 695502	Demand Notice Date & Amount Dt. 23-10-2024 Rs. 3,45,856.75 (as on 23-10-2024)	03.04.2025
	AMOUNT TO REPAY: Rs. 3,49,586.83 (Rupees Three Lakh Forty Nine Thousand Five Hundred Eighty Six and Paise Eighty Three Only) together with further interest and costs thereon		
	DESCRIPTION OF IMMOVABLE PROPERTY : I All that part and parcel of land measuring 2.02 Acres along with building and all other constructions, improvements, easementary rights existing and appurtenant thereon situated in Old Sy No 2881A, Re Sy No 4342/14-1 within Block No. 49 of Parassavali Village, Neyyattinkara Taluk, Thiruvananthapuram District and owned by Mr. Vinod R S and Mrs. Suni R, more fully described in Sale Deed No.1310/2014 dated 29-09-2014 of Sub Registrar Office Parassavali and bounded on (as per Location Sketch dt. 23-03-2015, issued by Village Officer, Parassavali); North: Property of Sajith Kumar, East: Thadani and Property of Sivanthi, South: Property of Harjan Sagar, West: Property of Sivanthi (S.No.1) Immoveable property is also secured to CCL, facility extended in the name of Mrs New Sona Agencies)		
	BRANCH: BALARAMAPURAM (1) Mrs. Chandrika Y, Borrower & legal heir of Late. Mr. Harikumar Sadasivan, (2) Ms. Abhrami C H, Daughter & legal heir of Late. Mr. Harikumar Sadasivan, (3) Ms. Aiswarya C H, Daughter & legal heir of Late. Mr. Harikumar Sadasivan, all residing at 72/26, Ushu, Karumkullam, Puthiyathura P.O., Neyyattinkara Taluk, Thiruvananthapuram, Kerala - 695526.	Demand Notice Date & Amount Dt. 05-09-2023 Rs. 11,41,931.54 (as on 04-09-2023)	03.04.2025
	AMOUNT TO REPAY: Rs. 12,99,982.54 (Rupees Twelve Lakh Ninety Nine Thousand Nine Hundred Eighty Two and Paise Eighty Two Only) together with further interest and costs thereon		
	DESCRIPTION OF IMMOVABLE PROPERTY : All that part and parcel of land measuring 2.43 Acres (6 Cents) along with building and all other constructions, improvements, easementary rights existing and appurtenant thereon situated in Old Sy No 2881A, New Re Sy No. 2846-1-1, Block No -19 of Poovar Village, Neyyattinkara Taluk, Thiruvananthapuram District and owned by Mr. Harikumar Sadasivan and Mrs. Chandrika Y mortgaged in Sale Deed No.09/10/2017 and registered as document No.696/2017 on 12/10/2017 of Sub Registrar Office - Poovar and West Property of Sivanthi (S.No.1) Immoveable property is also secured to CCL, facility extended in the name of Mrs New Sona Agencies)		

The borrower/s/Co-borrowers/guarantors in particular and the public in general are hereby cautioned not to deal with the said properties and any dealings with the properties (Immovables) will be subject to the charge of The South Indian Bank Ltd. for the amounts cited above along with further interests, legal charges and costs due thereon from the dates mentioned above. The attention of Borrowers are invited to provisions of Section 13(8) of the SARFAESI Act 2002 entitling you to redeem the property prior to publication of notice of sale.

Place: Thiruvananthapuram (Sd/-) Authorised Officer, The South Indian Bank Ltd.

STATE BANK OF INDIA
RACPC-11, 1st Floor, Chandrasekaran Nair Stadium Complex, 43 Areas of land in Re.Sy.No.172-3 of Chenkal Village, Neyyattinkara Taluk, Thiruvananthapuram District and building and all improvements and structures covered by Settlement Deed No. 775/11 dated 18-07-2011. Poojar SRO. Bounded as per Location Sketch: North by: Property of Nookkunan; South by: Property of Meeran Pilla; East by: Lane, Property of Meeran Pilla & Property of Majitha S; West by: Property of Meeran Pilla.

Sl. No.	Name & Address of the Borrowers / Guarantors	Demand Notice Date & Amount	Amount to repay
1.	Sri. Maheem N, Maheem Manzil, Errikalavilla, Poojar P.O., Trivandrum-695525 (Housing Loan).	30-12-2024 Rs. 40,61,901.74 (as on 30-12-2024)	Rs. 471,020/- as on 02-04-2025 & interest thereon.
2.	Sri. Soman G, VS Bhavan, Orukuzhi, Koviloor, Kudampanganadu P.O., Trivandrum-695505 (Housing Loan).	13-01-2025 Rs. 8,30,413.34 (as on 13-01-2025)	Rs. 4,93,985/- as on 02-04-2025 & interest thereon.

Description of Immoveable property: All that part and parcel of the property consisting of 3.23 Acres of land with building in Re.Sy.No.3087/3-1 of Thirupuram Village, Thiruvananthapuram Taluk, Thiruvananthapuram District and building and all improvements and structures covered by Settlement Deed No. 775/11 dated 18-07-2011. Poojar SRO. Bounded as per Location Sketch: North by: Property of Nookkunan; South by: Property of Meeran Pilla; East by: Lane, Property of Meeran Pilla & Property of Majitha S; West by: Property of Meeran Pilla.

Sl. No.	Name & Address of the Borrowers / Guarantors	Demand Notice Date & Amount	Amount to repay
3.	Mr. Abdul Rasheed, Fathima Manzil, Panavikkal, Keezhkolla, Amaravilla P.O., Trivandrum-695122 (Housing Loan).	24-12-2024 Rs. 16,29,494/- (as on 24-12-2024)	Rs. 16,31,007/- as on 02-04-2025 & interest thereon.

Description of Immoveable property: All that part and parcel of the property consisting of 13 Acres of land in Re.Sy.No.3075-2-1 and 3075-4-1 of Kottukal Village, Neyyattinkara Taluk, Thiruvananthapuram District and building and all improvements and structures covered by the Partition Deed No.2621/2010 dated 13-09-2010 Amaravilla SRO in the name of Abdul Rasheed. Bounded as per Location Sketch: North by: Property of Ahammed Khan and Vazhi; South by: Property of Thulasi Bhai; East by: Property of Ayyappan Chettiar; West by: Property of Sobha.

Sl. No.	Name & Address of the Borrowers / Guarantors	Demand Notice Date & Amount	Amount to repay
4.	Mr. Udaykumar S & Mrs. Sheeja J, Panavilla Puthay Veedu, Soolankudy, Poojar P.O., Trivandrum-695525 (Housing Loan).	25-11-2024 Rs. 8,30,413.34 (as on 25-11-2024)	Rs. 8,22,800/- as on 02-04-2025 & interest thereon.

Description of Immoveable property: All that part and parcel of the property consisting of 3.27 Acres of land in Re.Sy.No.3075-2-1 and 3075-4-1 of Kottukal Village, Neyyattinkara Taluk, Thiruvananthapuram District and building and all improvements and structures covered by the Partition Deed No.2621/2010 dated 13-09-2010 Amaravilla SRO in the name of Abdul Rasheed. Bounded as per Location Sketch: North by: Property of Ahammed Khan and Vazhi; South by: Property of Thulasi Bhai; East by: Property of Ayyappan Chettiar; West by: Property of Sobha.

Sl. No.	Name & Address of the Borrowers / Guarantors	Demand Notice Date & Amount	Amount to repay
5.	Sri. Mohan Kumar S & Smt. Sindhu V, TC 40/1481, Santilaya, Kutikkadu, Manazad P.O., Trivandrum-695509 (Housing Loan).	30-01-2025 Rs. 2,26,353.93 (as on 30-01-2025)	Rs. 2,32,738/- as on 02-04-2025 & interest thereon.

Description of Immoveable property: All that part and parcel of the property consisting of 4.45 Acres of land with building in Sy.No.48/2 of Muttathara Village, Thiruvananthapuram Taluk, Thiruvananthapuram District and all improvements and structures covered by the Settlement Deed No.1888/2000 dated 10-05-2000 Thiruvananthapuram SRO. Bounded as per Location Sketch: North by: Property of Rajamma; South by: Property of Rahim; East by: Property of Vanaja; West by: Road.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the properties described here in exercise of powers conferred on him under sub-section 13(4) of the said Act read with Rule 8 of the said Rules. The borrowers in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to charges of the State Bank of India for the amounts mentioned in the notices with future interest, incidental expenses and cost thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date: 02-04-2025, Place: Thiruvananthapuram. (Sd/-) Authorised Officer, State Bank of India, Thiruvananthapuram

REGIONAL OFFICE: TRIVANDRUM
3rd Floor, YWCA Building, Spencer Junction, M.G.Road, Thiruvananthapuram-695001
PH-0471-2469584, 2469558, E-mail-ro1007@sib.co.in, CIN: No. L65191KL1929PLC001017, www.southindianbank.com.

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and 9 (1) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the borrowers and guarantors that the below described immovable properties mortgaged/charged to the following branches (the Secured Creditor) and the Physical Possession of the properties were taken by the Authorised Officer of The South Indian Bank Ltd. (Secured creditor) will be sold on "As is where is", "As is what is" and "Whatever there is" on the mentioned dates. The recovery of amount as under with further interest at contractual rates and costs, charges etc. due to The South Indian Bank Ltd. (secured creditor), The Reserve Price and the Earnest Money Deposit will be deposited as mentioned below.

Sl.No.1	Name of the Branch : KARETTE	
NAME OF THE BORROWER/ GUARANTOR: (1) Mr.Appu Baby Mohan, (2) Mrs. Geetha Mohan, both residing at Uthraan, Anchal, Kalamanchal P.O., Vamanapuram, Trivandrum, Kerala - 695001. Also at Chozhivila Veedu, Anandapuram, Vamanapuram, Trivandrum, Kerala - 695006. The outstanding amount: Rs. 68,70,281.04 (Rupees Sixty Eight Lakhs Seventy Thousand Two Hundred Eighty One and Paisea Four Only) as on 28.03.2025, with future interest, costs and expenses etc. thereon in the accounts of Mr.Appu Baby Mohan and Geetha Mohan		
DESCRIPTION OF THE IMMOVABLE PROPERTIES Item No 1: All that part and parcel of land measuring 2.83 Acres (7 Cents) along with building and all other constructions, improvements, easementary rights existing and appurtenant thereon situated in Re Sy No. 3258/1-Old Sy No 1261, 1262, Re Sy Block No -35 of Pullimuttu Village, Chirayinkeezhu Taluk, Thiruvananthapuram District and owned by Mr.Appu Baby Mohan mortgaged in Sale Deed No. 256/1/2012 dt. 17-09-2012 of Sub Registrar Office - Kilmannoor and BOUNDED on (as per location map 1608/19 dt 07/05/2019 issued by Village Officer, Pullimuttu); North: Property of Sasi, East: Property of Sasi, South: Property of Sasi, West: Property of Sasi.		
RESERVE PRICE : Rs. 41,06,000/-	EMD : Rs. 4,10,600/-	BID INCREMENT: Rs.10,000/-
Item No 2: All that part and parcel of land measuring 47 Cents and all constructions, improvements, easementary rights existing and appurtenant thereon situated in Re Sy No. 3782/2 of Vamanapuram Village, Nedumangudi Taluk, Thiruvananthapuram District and owned by Mr.Appu Baby Mohan mortgaged in Sale Deed No. 2977/90 dt. 22-11-1990 of Sub Registrar Office Kilmannoor and BOUNDED on (as per location Sketch No. 1419/19 dt. 03/05/2019 issued by Village Officer, Vamanapuram); North: Property of Manyan Gopan, East: Road, South: Property of Vasandhara Kumari, West: Nadavathi		
RESERVE PRICE : Rs.26,65,000/-	EMD : Rs. 2,66,500/-	BID INCREMENT: Rs.10,000/-

Encumbrances known to the Bank : The Authorised Officer has obtained ECI/ search report regarding the property from 01.01.1988 to 08.10.2024 and it contains no encumbrance

Sl.No.2	Name of the Branch : OACHIRA	
NAME OF THE BORROWER/ GUARANTOR: (1) Mrs. Syama Pilla, Proprietor of Mrs. Devus's Farm and the guarantors (2) Mr.Raveendran Pillai, (3) Mr.Rejith Kumar, all residing at Kaleshvilayil Bangalov, Kidangayam Navulli, Sooranad South, Patharam P.O., Kollam, Pin 690522		
The outstanding amount : Rs.76,45,076.47 (Rupees Seventy Six Lakhs Forty Five Thousand Seven Hundred and Paisea Seven Only) as on 28.03.2025, with future interest, costs and expenses etc. thereon in the accounts of (1) Mrs Syama Pilla & (2) Mrs Devus Farm		
DESCRIPTION OF THE IMMOVABLE PROPERTY All that part and parcel of land measuring 30.70 Acres (75.85 Cents) with double storied building constructed thereon measuring approx.1348 sq.ft bearing Door No. XV/122, along with all other constructions, improvements, easementary rights existing and appurtenant thereon, lying in Old Sy No. 726/1B and Re Sy No. 502/19, Block No. 9, Sooranad South Village, Kumtharu Taluk, Sasthamcotta Sub-District, Kollam District, owned by Mrs. Syama Pilla, more fully described in Sale Deed No. 830/1979 dated 28.02.1979 of Sasthamcotta SRO and BOUNDED on: North: Property of Somasekhar Pillai, South: Property of Venugopala Aidi, East: Property of Sasidharan Pillai, West: Road.		
RESERVE PRICE : Rs. 50,54,000/-	EMD : Rs. 5,05,400/-	BID INCREMENT: Rs.10,000/-

Encumbrances known to the Bank : The Authorised Officer has obtained ECI/ search report regarding the property from 01.01.1987 to 06.07.2024 and it contains following entries: Attachment for Rs.99,65,760/- effected vide IA 01/2022 in OP No. 397/2022 before Family Court Mavelikara. (The above noted entries are created subsequent